

DECLARATION OF ASSETS BY GOVERNMENT
SERVANTS

*611. **Shri Dabhi:** Will the Minister of Home Affairs be pleased to refer to the answer to starred question No. 333 asked on the 10th August, 1953 and state:

(a) whether Government have now completed examination of the full implication of the recommendation of the Planning Commission viz. that public servants should be required to furnish a return each year concerning movable assets acquired by them or by their near relatives during the preceding year;

(b) whether Government have worked out the details regarding the implementation of the recommendation of the Planning Commission; and

(c) whether public servants are required to furnish a return each year concerning immovable property acquired not only by them but also by their near relatives during the preceding year?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). These matters are still under consideration. A decision is likely to be reached in the near future.

Shri Dabhi: May I know the approximate time that will be taken in reaching a decision?

Shri Datar: About three or four months are necessary.

Shrimati A. Kale: May I know, since Government is considering this question, whether Government will consider the desirability of such declarations to be made by businessmen, men in public life and members of Government also?

Shri Datar: That does not arise so far as this question is concerned.

Shri N. M. Lingam: Is it not a fact that the hon. Minister replied in the other House the other day that Government had accepted the recommendations of the Planning Commission in this regard?

Mr. Speaker: It is not in order to refer to the proceedings of the other House.

Shri Sarangadhar Das: Is the Minister aware that there are old rules in the Railways regarding the declaration of properties of the officers, and may I know whether they are being observed?

Shri Datar: There are rules under the Government Servants' Conduct Rules and the I.C.S. Rules. They are being observed to the extent that is possible.

INTEGRITY OF OFFICIALS

*612. **Shri Dabhi:** Will the Minister of Home Affairs be pleased to refer to the reply given to starred question No. 452 asked on the 13th August, 1953 and state in how many cases either persons were not appointed or officers were not promoted on the ground that they had not the reputation for honesty?

The Deputy Minister of Home Affairs (Shri Datar): The question is of a very wide nature inasmuch as it does not confine itself to any period of time nor to any classes of Government Servants in respect of which the information is asked for. Collection of the information asked for will involve an amount of time and labour out of all proportion to the value of results likely to be obtained.

Shri Dabhi: May I know whether it is not a fact that this recommendation has been made by the Planning Commission?

Shri Datar: It has been made. But the question is of a very general nature.

Mr. Speaker: He may table another question more specifically.

BACKWARD CLASSES IN PEPSU

*613. **Shri Ajit Singh:** Will the Minister of States be pleased to state how many castes have been declared Backward Classes in PEPSU by the PEPSU Government so far?